

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

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O.A. NO: 362/91 #99
CIA. NO:

DATE OF DECISION 9/1/92

SHRI D.S. VHAJKAR, Petitioner

SHRI C.U. SINGH, Advocate for the Petitioners

Versus

STATE GOVERNMENT & ORS. Respondent

SHRI P.M. PRADHAN, Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. JUSTICE U.C. SRIVASTAVA, VICE- CHAIRMAN,

The Hon'ble Mr. A.B. GORTHI, MEMBER (A).

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

mbm*

U.C. SRIVASTAVA
V/C.

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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY.

Original Application No.362/91.

Shri D.S.Vhatkar.

... Applicant.

V/s.

State of Maharashtra & Ors.

... Respondents.

Coram: Hon'ble Shri Justice U.C.Srivastava, Vice-Chairman,
Hon'ble Shri A.B.Gorthi, Member(A).

Appearances:-

Applicant by Shri C.U.Singh.
Respondents by Shri P.M.Pradhan.

Oral Judgment:-

Dated: 9.1.1992.

(Per Shri Justice U.C.Srivastava, Vice-Chairman)

We have heard the counsels for both sides for a considerable length. During the course of arguments the learned counsel for the applicant stated that in case the Court is going to fix a time the applicant will avail the alternative remedy of filing his appeal before the Government against his suspension order.

2. In view of the statements made by the learned counsel for the applicant this application is dismissed as not pressed. The learned counsel for the applicant after obtaining instructions from the applicant who is present in the Court prayed that he may be granted liberty to withdraw this application. The learned counsel is allowed to withdraw the application. In view of the fact that the application is being withdrawn, it may be treated to have been disposed of finally. However, we may add that notwithstanding the fact that the application is withdrawn it is expected that the Disciplinary Authority will conclude the inquiry within six months.

transcr

(A.B.GORTHI)
MEMBER(A)

B.S.M.

U.C.SRIVASTAVA
(U.C.SRIVASTAVA)
VICE-CHAIRMAN.